

12.01 hrs.

Title: Regarding passing of the Tea Districts Emigrant Labour (Repeal) Repealing Bill, 2001; the Indian Succession (Amendment) Bill, 2001; the Delimitation Bill, 2002 and the Sugar Development Fund (Amendment) Bill, 2002 by the Rajya Sabha.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- i. In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 2002, agreed to the following amendments made by the Lok Sabha at its sitting held on the 3rd May, 2002, in the Tea Districts Emigrant Labour (Repeal) Repealing Bill, 2001:-

ENACTING FORMULA

1. That at page 1, line 1, -

for "Fifty-second" *substitute* "Fifty-third"

CLAUSE 1

- (2) That at page 1, line 4,-

for "2001" *substitute* "2002" '

- i. In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 2002, agreed to the following amendments made by the Lok Sabha at its sitting held on the 3rd May, 2002, in the Indian Succession (Amendment) Bill, 2001:-

ENACTING FORMULA

1. That at page 1, line 1, -

for "Fifty-second" *substitute* "Fifty-third"

CLAUSE 1

- (2) That at page 1, line 3,-

for "2001" *substitute* "2002" '

- i. In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 2002, agreed without any amendment to the Delimitation Bill, 2002, which was passed by the Lok Sabha at its sitting held on the 7th May, 2002."
- ii. In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 2002, agreed without any amendment to the Sugar Development Fund (Amendment) Bill, 2002, which was passed by the Lok Sabha at its sitting held on the 8th May, 2002."

श्री कीर्ति झा आज़ाद (दरभंगा) : अध्यक्ष महोदय, मैंने नियम 184 के अधीन सूचना दी है। (व्यवधान)

अध्यक्ष महोदय : मैं उसके बारे में आपको अभी बताऊंगा।

...(व्यवधान)

श्री रामजीलाल सुमन (फिरोजाबाद) : अध्यक्ष महोदय, मेरा नम्र निवेदन है कि ध्यानार्कण प्रस्ताव को शून्य काल के बाद लिया जाये। (व्यवधान)

MR. SPEAKER: Call attention notice always has the priority over the 'Zero Hour'. Therefore, I would take it up and I would request the hon. Members to speak shortly so that we can go to the 'Zero Hour' immediately.

